(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (REVENUE-I) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE : NEW DELHI-110002

No.F.3(23)/Fin(Rev-I)/2011-12/DSIII/68

Dated : 27.01.2012

NOTIFICATION

No.F.3(23)/Fin(Rev-I)/2011-12/ - In exercise of the powers conferred by section 102 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), the Lt. Governor of the National Capital Territory of Delhi, hereby, makes the following rules further to amend the Delhi Value Added Tax Rules, 2005, namely:-

RULES

1. Short title and commencement

(1) These rules may be called the Delhi Value Added Tax (Amendment) Rules, 2012.

(2) They shall come into force on the date of their publication in Delhi Gazette.

2. Amendment of rule 6A

In the Delhi Value Added Tax Rules, 2005 (hereinafter referred to as the principal Rules), sub-rule (1) of rule 6A shall be omitted.

3. Amendment of rule 7

In the principal Rules, in rule 7, in sub-rule (1), the clause (e), shall be omitted.

4. Amendment of rule 7A

In the principal Rules, in rule 7A, in the first proviso, in clause (iv), for the figure and word "4 percent", the figure and word "5 percent" shall be substituted.

5. Insertion of new rule 42A

In the principal Rules, after rule 42, the following rule shall be inserted, namely:-

"42A Gross turnover limit for accounts to be audited

A dealer whose gross turnover in a year exceeds the prescribed limit as fixed for the purpose, under section 44AB of the Income Tax Act, 1961 as amended from time to time or any other law substituting the Act, he shall get his accounts of such year audited by an accountant, as per the provisions of section 49."

6. Amendment of Form DVAT 16

In the principal Rules, in Form DVAT 16

(i) in row R6, after sub-row R6.2(8), the following shall be inserted, namely:-

	R6.2(9) Purchases from Unregistered dealers													
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(ii) in the Annexure, in row A3, "sub-row A3.17 and sub-row A3.18" shall be omitted.

(iii) for Annexure 2A and Annexure 2B, the following shall be substituted, namely:-

"Annexure - 2A (See instruction 6)

SUMMARY OF PURCHASE / INWARD BRANCH TRANSFER REGISTER (Month wise)

(To be filed along with return)

TIN : Name of the Dealer :

Address :

Purchase for the tax period : From ______ to _____

Summary of Purchase (As per DVAT-30)

(All amounts in Rupees)

S. No.	Month & Year	Seller's TIN	Seller's Name
1	2	3	4

	Purchase not eligible for credit of Input Tax						
Import	High Sea	Purchase	Purchase From Unregistered	Purchase	Capital		
from	Purchase	from	Dealer/Composition	of Tax	Goods		
Outside		exempted	Dealer/Non-creditable	Exempted			
India		units	goods/against Retail Invoices	Goods			
5	6	7	8	9	10		

Purchase not eligible for credit of Input Tax									
Inter-State Purchase/Stock Transfer									
	Inter State Purchase Stock Transfer								
C-Form	H-Form	C/E1/E2 Form	None	Branch Transfer	Consignment Transfer				
11	12	13	14	15	16				

Purchase Eligible for Credit of Input Tax						
Capital Goods						
Purchase Amount	Rate of Tax	Input Tax Paid	Total Purchase Including Tax			
17	18	19	20			

Purchase Eligible for Credit of Input Tax								
	Others							
Type of Purchase	Purchase Amount	Rate of Tax	Input Tax Paid	Total Purchase (Including Tax)				
Purchase of Goods/Work Contract								
21	22	23	24	25				

• Data in respect of unregistered dealers may be consolidated tax rate wise for each month

Signature of Dealer / Authorized Signatory

Annexure - 2B

(See instruction 6)

SUMMARY OF SALE / OUTWARD BRANCH TRANSFER REGISTER (Month wise)

(To be filed along with return)

TIN :	Name of the Dealer:
Address :	Sale for the tax period : From to

Summary of Sales (As per DVAT-31)

(All amounts in Rupees)

				(· · · · · /
S. No.	Month &	Buyer's	Buyer's	Inter-state Branch /	Export out	High Sea
	Year	TIN	Name	Consignment Transfer	of India	Sales
1	2	3	4	5	6	7

	Interstate Sales							
Goods Type	Form C/H/I/J/E1/E2	Rate of Tax	Sales Price (Excluding CST)	Central Sales Tax	Total			
Capital Goods/Others								
8	9	10	11	12	13			

Local Sales							
Type of Sale	Rate of Tax	Sales Price (Excluding VAT)	Output Tax				
Sale of Goods/Works Contract							
14	15	16	17				

• Data in respect of unregistered dealers may be consolidated tax rate wise for each month

Signature of Dealer / Authorised Signatory"

7. Amendment of Form DVAT 17

In the principal Rules, in Form DVAT 17, the following footnote shall be inserted in the end, namely:-

"Note:- Attach copy of month wise summary of purchase register maintained in Form DVAT-30 in the format appended at Annexure.

Annexure

SUMMARY OF PURCHASE / INWARD BRANCH TRANSFER REGISTER (Month wise)

(To be filed along with return)

TIN : Name of the Dealer :

Address : Purchase for the tax period : From _____ to _____

Summary of Purchase (As per DVAT-30)

(All amounts in Rupees)

S. No.	Month & Year	Seller's TIN	Seller's Name
1	2	3	4

	Purchase not eligible for credit of Input Tax							
Import	High Sea	Purchase	Purchase From Unregistered	Purchase	Capital			
from	Purchase	from	Dealer/Composition	of Tax	Goods			
Outside		exempted	Dealer/Non-creditable	Exempted				
India		units	goods/against Retail Invoices	Goods				
5	6	7	8	9	10			

Purchase not eligible for credit of Input Tax						
	Inter-State Purchase/Stock Transfer					
	Inter State Purchase Stock Transfer					
					Consignment Transfer	
11	12	13	14	15	16	

Purchase Eligible for Credit of Input Tax						
Capital Goods						
Purchase AmountRate of TaxInput Tax PaidTotal Purchase (Including Tax)						
17 18 19 20						

Purchase Eligible for Credit of Input Tax							
	Others						
Type of PurchasePurchaseRate ofInput TaxTotal PurchaseAmountTaxPaidIncluding Tax							
Purchase of Goods/Work Contract							
21	22	23	24	25			

• Data in respect of unregistered dealers may be consolidated tax rate wise for each month

Signature of Dealer / Authorized Signatory"

8. Amendment of Form DVAT 20

In the principal Rules, in Form DVAT 20

(i) for row 1, the following shall be substituted, namely:-

1. Registration No. (TIN/TAN)

(ii) in row 4, in sub-row (v), in column 1, for the word "Others", the words "TDS/Others" shall be substituted.

9. Substitution of Form DVAT 30 and Form DVAT 31

In the principal Rules, for Form DVAT 30 and Form DVAT 31, the following shall be substituted, namely:- " $\,$

Department of Trade & Taxes Government of NCT of Delhi

Form DVAT 30

[See Rule 42]

Specimen of Purchase / Inward Branch transfer Register

Registration Number:_____

Name of dealer: _____ Purchases for the tax period

Address:

_____ Method of accounting: Cash / Accrual

From (dd/mm/yy) _____ To (dd/mm/yy) _____

Details of Purchases

(All amounts in Rupees)

Date of Purchase (dd/mm/yy)	Invoice/ Debit Note / Credit Note No.	Seller's TIN	Seller's Name
1	2	3	4
Total			

	Purchase not eligible for credit of Input Tax						
Import	High Sea	Purchase	Purchase From Unregistered	Purchase	Capital		
from	Purchase	from	Dealer/Composition	of Tax	Goods		
Outside		exempted	Dealer/Non-creditable	Exempted			
India		units	goods/against Retail Invoices	Goods			
5	6	7	8	9	10		

Purchase not eligible for credit of Input Tax						
	Inter-State Purchase/Stock Transfer					
	Inter State Purchase Stock Transfer					
C-Form	H-Form	C/E1/E2 Form	None	Branch Transfer	Consignment Transfer	
11	12	13	14	15 16		

Purchase Eligible for Credit of Input Tax						
Capital Goods						
Purchase AmountRate of TaxInput Tax PaidTotal Purchase (Including Tax)						
17 18 19 20						

Purchase Eligible for Credit of Input Tax							
	Others						
Type of PurchasePurchaseRate ofInput TaxTotal PurchaseAmountTaxPaidIncluding Tax							
Purchase of Goods/Work Contract							
21	22	23	24	25			

Note : The entries of the Debit/Credit note Nos. in the 2^{nd} column of the table are to made showing +/- sign specifically, as the case may be.

Department of Trade & Taxes Government of NCT of Delhi

Form DVAT 31

[See Rule 42]

Specimen of Sales / outward Branch Transfer Register

Registration Number:_____

 Name of dealer:
 Sales for the tax period

From (dd/mm/yy) _____To (dd/mm/yy) _____

Address: _____

_____ Method of accounting: Cash / Accrual

Details of Sales

(All amounts in Rupees) Details of Tax/Retail Invoice/Delivery Note/Debit Inter-state Export High & Credit Note Out of Branch / Sea Consignment India Sales Transfer Date of Buyer's Buyer's Invoice / Name sale/transfer Delivery note / TIN (dd/mm/yy) Credit Note no. 7 1 2 3 4 5 6 Total

Interstate Sales							
Goods Type Capital Goods / Others	Form No. (C/H/I/J/E1/E2)		Sale Price (Excluding CST)		Total		
8	9	10	11	12	13		

	Local Sales		
Type of Sale	Rate of Tax	Sale Price (Excluding VAT)	Output Tax
Sale of Goods / Works Contract			
14	15	16	17

NB – Entries of Debit/Credit note in col. 2 may be made with proper sign (+ / -) as the case may be."

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

> (**S. K. Kamra**) Dy. Secretary-III (Finance)

No.F.3(23)/Fin(Rev-I)/2011-12/DSIII/68

Copy forwarded for information to :-

- 1. The Principal Secretary (GAD), Government of NCT of Delhi in duplicate with the request to publish the notification in Delhi Gazette Part-IV (extraordinary) in today's date.
- 2. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi.
- 3. The Principal Secretary to the Hon'ble Chief Minister, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 4. The Principal Secretary (Finance), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 5. The Commissioner, Value Added Tax, Vyapar Bhawan, I.P. Estate, New Delhi.
- 6. The Secretary to Finance Minister, Government of NCT of Delhi, Delhi Sachivalaya, New Delhi.
- 7. The P.A. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old Secretariat, Delhi.
- 8. The Additional Secretary (Law), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 9. OSD to Chief Secretary, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 10. The Registrar, Delhi Value Added Tax Appellate Tribunal, Vyapar Bhawan, I.P. Estate, New Delhi.
- 11. VAT Officer (Policy), Department of Trade & Taxes, Government of NCT of Delhi, Vyapar Bhawan, New Delhi.
- 12. Web-site.
- 13. Guard File.

(S. K. Kamra) Dy. Secretary-III (Finance)